

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-706/ND/2020**

IN THE MATTER OF:

M/s. Flywheel Logistics Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s. Okaya Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 10.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

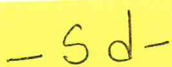
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Gaurav Singh, Adv.

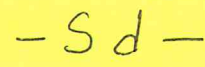
For the Respondent/ Corporate-debtor :Mr. Achin Mittal, Advocate.

ORDER

Heard the submissions made by the counsel for the operational creditor. The counsel for the operational creditor has now submitted that an interim resolution professional (IRP) has been appointed in the matter of the operational creditor and the operational creditor has now to take steps for withdrawal of the matter and it is also acknowledged by the counsel that the corporate debtor has paid the dues and the counsel for the corporate debtor has also confirmed the same. Therefore, let the counsel appearing on behalf of the operational creditor may inform the resolution professional appointed in the operational creditor's matter regarding the pendency of application for withdrawal and take necessary steps there of. Post the matter to 05.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)